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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

C.P. 79/95 in O.A.No. 1524/93.

Date of Order: 7-12-95.

Between:

1. B.Salamma.
2. B.Swamy.
3. A.Bikshanathi.
5. B.Santha.

..Applicants.

and

1. Sri Neelakantham, Addl.Surveyor General,
Survey Training Insitute,
Survey of India, Uppal, Hyderabad-39.
2. Sri Mahender Singh,
Superintending Surveyor, Incharge No.16
Party(STI) Survey of India, Uppal, Hyderabad-39.
3. Sri Mahata Sab, Surveyor General of India,
Dehradun.

this C.P. / not necessary in

.. Respondents.

For the Applicants: Mr. A.Satya Prasad, Advocate.

For the Respondents: Mr. N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Orders:-

No one is present for the applicants. It is stated for the Respondents that the applicants 1,2 and 5 are working. The by the Respondents but he was not chosen to join. It is further stated for the respondents that the 4th applicant had not reported even though the letter was addressed to him by the Respondents in compliance with the order in the O.A.

 Deputy Registrar(J)CC

To

1. Sri Neelakantham, Addl.Surveyor General, Survey Training Institute, Survey of India, Uppal, Hyderabad-39.
2. Sri Mahender Singh, Superintending Surveyor, Incharge No.16 Party(STI) Survey of India, Uppal, Hyderabad-39.
3. Sri Mahata Sab, Surveyor General of India, Dehradun.
4. One copy to Mr. A.Satya Prasad, Advocate, CAT.Hyd. (By per)
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.

pvm

blaw

- 1° One other copy.
- 2° One copy to Mr. H. B. Deane, Jr., 21.0000.001.140.
- 3° One copy to Mr. V. J. Deane, Jr., 21.0000.001.140.
- 4° One copy to Mr. V. J. Deane, Jr., 21.0000.001.140.
- 5° One copy to Mr. V. J. Deane, Jr., 21.0000.001.140.
- 6° One copy to Mr. V. J. Deane, Jr., 21.0000.001.140.
- 7° One copy to Mr. V. J. Deane, Jr., 21.0000.001.140.
- 8° One copy to Mr. V. J. Deane, Jr., 21.0000.001.140.
- 9° One copy to Mr. V. J. Deane, Jr., 21.0000.001.140.
- 10° One copy to Mr. V. J. Deane, Jr., 21.0000.001.140.

1. 21.0000.001.140

THE C.B. DEANE, JR. 21.0000.001.140

When should the letter be addressed to him by the neighborhood in
order for the neighborhood that the day should be not be
by the neighborhood but he was not chosen to join. It is further
and should be not be on the basis of the letter addressed
for the neighborhood that the neighborhood is not a
no one is present for the neighborhood. It is not

THE C.B. DEANE, JR. 21.0000.001.140

THE C.B. DEANE, JR. 21.0000.001.140

for the neighborhood: Mr. H. B. Deane, Jr., 21.0000.

THE C.B. DEANE, JR.

(Other neighborhood are not necessarily in
neighborhood.)

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21.0000.001.140

DATE OF CIGAR: 1-15-22

C.B. DEANE, JR. 21.0000.001.140

THE C.B. DEANE, JR. 21.0000.001.140